CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI  

Petition No. 5/MP/2014  

Subject : Petition under section 79 (1) (c) and (k) of the Electricity Act, 2003 read with Regulation 21 of the Central Electricity Regulatory Commission (Sharing of inter-State transmission charges and losses) Regulations, 2010 and Regulations 110, 111, 112, 113 and 115 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.  

Date of hearing : 18.9.2014  

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri M. Deena Dayalan, Member  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  

Petitioner : Electricity Department Govt. of Goa  

Respondents : M/s Power Grid Corporation of India Limited and others  

Parties present : Shri Shantanu Singh, Advocate for the petitioner  

Record of Proceedings  

Learned proxy counsel for the petitioner requested for a week’s time to adjourn the matter. The request made by the proxy counsel was allowed by the Commission.  

2. The petition shall be listed for hearing on 14.10.2014.  

By order of the Commission  
Sd/-  

(T. Rout)  
Chief (Law)